

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).
4266-4268/2014

(Arising out of impugned final judgment and order dated 20/12/2013 in
CRA No. 1716/2006, 20/12/2013 in CRA No. 1660/2006, 20/12/2013 in CRA
No. 1653/2006 passed by the High Court Of Judicature at Allahabad)

RAM PRASAD Petitioner(s)

VERSUS

STATE OF U.P & ANR ETC. Respondent(s)

(with appln. (s) for exemption from filing O.T. and permission to
file additional documents)

Date : 31/08/2015 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE
HON'BLE MR. JUSTICE R.K. AGRAWAL

For Petitioner(s) Mr. Pawanshree Agrawal, Adv.
Mr. Aneesh Mittal, Adv.

Mr. Imtiaz Ahmed, Adv.
Mrs. Naghma Imtiaz, Adv.
Ms. Amra Moosavi, Adv.
For M/s. Equity Lex Associates

For Respondent(s) Mr. Vibhu Tiwari, Adv.
Mr. Ravi Prakash Mehrotra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by learned counsel for the

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petitioner, the matters are adjourned for four weeks.

Digitally signed by
Vinod Kumar
Date: 2015.09.01
14:38:51 IST
Reason:

(VINOD KR. JHA)
COURT MASTER

(SNEH LATA SHARMA)
COURT MASTER